की गयी अधिसूचना संख्या सा० मा० नि० 164 (इ) (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 26 मार्च, 1975 के भारत के राजपत्र में प्रकाशित हुई थी ।

[*Placed in Library See* No LT-9652/75]

(5) कोयला खान (संरक्षण तथा विकास) अधिनियम, 1974 की धारा 6 की उप-धारा (3) के अन्तर्गत अधिसूचना संख्या सा० आ० 159 (इ) (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 29 मार्च, 1975 के भारत के राजपत्र में प्रकाशित हुई थी ।

[*Placed in Library See* No LT-9653/75]

(6) कोयला खान (संरक्षण तथा विकास) अधिनियम 1974 की धारा 18 की उपधारा (4) के अन्तर्गत कोयला खान (संरक्षण तथा विकास) नियम, 1975 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 1 अप्रैल, 1975 के भारत राजपत्र में अधिसूचना संख्या सा० सा० नि० 184 (इ) में प्रकाशित हुए थे ।

[*Placed in Library See* No LT-9654/75]

REVIEW & ANNUAL REPORT OF FILM FINANCE CORPORATION, BOMBAY

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:

(1) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1973-74

(2) Annual Report of the Film Finance Corporation Limited, Bombay for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library See* No LT-9655/75]

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12 17 hrs

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

श्री चन्द्रिका प्रसाद (बलिया) मैं सभा की बैठकों में सदस्यों की अनुपस्थिति सम्बन्धी समिति की बारहवीं बैठक के दौरान हुई 19 वीं से 21 वीं बैठकों की कार्यवाही का सारांश सभा पटल पर रखता हूं ।

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12 17½ hrs

MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL Sir, I have to report the following message received from the Secretary-General of Rajya Sabha —

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No 2) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 29th April, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

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12 18 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SIXTH REPORT

SHRI G G SWELL (Autonomous Districts): I beg to present the Fifty-sixth Report of the Committee

on Private Members' Bills and Resolutions.

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*12.18½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TWENTY-FIRST REPORT

SHRI CHANDRIKA PRASAD (Ballia): I beg to present the Twenty-first Report of the Committee on Absence of Members from the Sittings of the House.

12.19 hrs.

MAINTENANCE OF INTERNAL SECURITY (AMENDMENT) BILL*

MR. SPEAKER: Shri Brahmananda Reddy.

SOME HON. Members *rose*—

MR. SPEAKER: Please allow him.

SOME HON. Members: No, no.

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I beg to move for leave to introduce a Bill further to amend the Maintenance of Internal Security Act, 1971.

MR. SPEAKER: Shri Madhu Limaye, Shri Somnath Chatterjee, Shri S. M. Banerjee, Shri Janeshwar Misra, Shri Samar Guha and Shri Jyotirmoy Bosu have sent me intimation that they want to oppose the introduction of this Bill. I will call them in that order before I put this motion to vote.

SHRI JYOTIRMOY BOSU (Diamond Harbour): No, no. It is unconstitutional.

MR. SPEAKER: Whether it is constitutional or not, the doors are open for that. It is not for me to declare its validity or otherwise.

श्री मधु लिमये (बांका) : इस में दो बातें है । एक तो विधेयक का विरोध और दूसरे जो बुनियादी मुद्दा है कि इनको इसको इंट्रोड्यूस करने की इजाजत नही देनी चाहिये और वह क्यों नही देनी चाहिये । इन दोनों पर मै बात कहूगा ।

अध्यक्ष महोदय, हर विधेयक के साथ स्टेटमेंट आफ आबजैक्टस एंड रीजंज देने पडते है, कारणों और उद्देश्यों का ज्ञापन देना आवश्यक होता है । आपको यहा तक भी अधिकार दिया गया है कि आवश्यकता पडने पर आप इस ज्ञापन को दुरुस्त भी कर सकते है, बदल भी सकते है । मेरा यह कहना है कि इन्होंने जो उद्देश्यो और कारणों का वक्तव्य दिया है वह अपूर्ण है और सदन को गमराह करने वाला है । अपूर्ण कैसे है ? इन्होंने यह जो नया 15 ए सैकशन जोडने की बात कही है उसका बी आप देख लीजिये । क्लाज 2 15ए 1 बी में पढ रहा हू

"(b) the detaining authority is satisfied, having regard to all or any of the facts constituting all or any of the grounds on which the order has been made, that such person is likely to commit or attempt to commit, or abet the commission of, any prejudicial acts within the meaning of sub-section (2) of this section in an area which is for the time being declared to be a disturbed area by notification under section 3 of the Armed Forces (Special Powers) Act, 1958 and makes a declaration to that effect within five weeks of the detention of such person."

इसका कोई स्पष्टीकरण स्टेटमेंट आफ आबजेक्ट्स एंड रीजंज में नही है । यह जो यह जो बी क्लाज जोड़ दिया गया है इसका

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 7th May 1975.